

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 315
IB-334(ND)2019
New IA-25/2024

IN THE MATTER OF:

M/s. Ambience Commercial Developers Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Jot Impex Pvt. Ltd. ... Respondent

Under Section: 8,9 of IBC, 2016

Order delivered on 03.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Adv. Gautam Singhal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-25/2024: Issue notice to the Suspended Directors returnable on 23.09.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 23.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)